

GOVERNMENT OF INDIA  
MINISTRY OF LAW AND JUSTICE  
DEPARTMENT OF JUSTICE  
**LOK SABHA**

**UNSTARRED QUESTION NO. 3568**

**TO BE ANSWERED ON WEDNESDAY, THE 17.03.2021**

**Reservation in appointment of Supreme Court and High Court judges**

3568. SHRI A.K.P. CHINRAJ:

Will the Minister of **LAW AND JUSTICE** be pleased to state:

- a) whether the government proposes to bring constitutional amendment for reservation in appointment of Supreme Court and High Court judges;
- b) if so, the details thereof and if not, the reasons therefor;
- c) whether the representation made by the Government to collegium for proportional representation in appointment of Supreme and High Court judges have not been successful; and
- d) if so, the details thereof and the reasons therefor?

**ANSWER**

**MINISTER OF LAW AND JUSTICE, COMMUNICATIONS AND  
ELECTRONICS & INFORMATION TECHNOLOGY  
(SHRI RAVI SHANKAR PRASAD)**

(a) to (d): Appointment of Judges of the Supreme Court and High Courts is made under Articles 124 and 217 & 224 of the Constitution of India respectively, which do not provide for reservation for any caste or class of persons. At present there is no proposal to bring constitutional amendment for reservation in appointment of Supreme Court and High Court Judges. However, the Government has been requesting the Chief Justices of the High Courts that while sending proposals for appointment of Judges, due

consideration be given to suitable candidates belonging to Scheduled Castes, Scheduled Tribes, Other Backward Classes, Minorities and Women to ensure social diversity in appointment of Judges in High Courts.